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ITEM NO.44
[PART-HEARD]

COURT NO.1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).6965-6967/2012

(From the judgement and order dated 02/07/2012 in CRLMC No.2180/2012, dated 06/07/2012 in CRLMC No.2180/2012, dated 06/08/2012 in CRLMC No.2180/2012, of The HIGH COURT OF DELHI AT N. DELHI)

SAYED MOHD. AHMED KAZMI

Petitioner(s)

VERSUS

STATE, GNCTD & ORS.

Respondent(s)

(With appln(s) for bail, impleadment and impleadment and permission to file additional documents)
(for final disposal)

Date: 16/10/2012 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR
HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s) Mr. Mehmood Pracha, Adv.
Mr. Gajinder Kumar, Adv.
Mr. Sheikh Faroz Iqbal, Adv.
Ms. Sneha Singh, Adv.
Mr. Chander Shekher, Adv.
Mr. Chirag M. Shroff, AOR

For Respondent(s) Mr. Harin P. Raval, ASG.
Mr. Shrinivas Khalap, Adv.
Mr. Anirudh Sharma, Adv.
Mr. Anando Mukharji, Adv.
Mr. Palash Kanwar, Adv.
Mr. D.S. Mahra, Adv.
Mr. B.V. Balaram Das, AOR

UPON hearing counsel the Court made the following

O R D E R

Hearing concluded.

List the matter "for orders" on 19th October, 2012.

|(Sheetal Dhingra)
|COURT MASTER

|(Juginder Kaur)
|Assistant Registrar